The Bombay Abkari Act, 1878

Act 5 of 1878

Keyword(s):
Levy Duty, Duty on Intoxicants, Duty on Excisable Article

Amendment appended: 12 of 1912
BOMBAY ACT NO. V OF 1878. 1

[THE BOMBAY ABKARI ACT, 1878.]

Adapted by A. O. 1950

[19th September 1878]

29a. (1) Until provision to the contrary is made by the [Parliament by law], saving for duties being levied at commencement of [the Constitution] under this Chapter as then in force,

(2) The duties to which this section applies are—

(a) any duty on intoxicants which are not excisable articles within the meaning of this Act; and

(b) any duty on an excisable article produced outside India and imported into the [State] whether across a customs frontier as defined by the Central Government or not.

(3) Nothing in this section shall authorise the levy by the [State] Government of any duty which, as between goods manufactured or produced in the [State] and similar goods not so manufactured or produced, discriminates in favour of the former.

29b-27.

2SCHEDULE.

1 All the provisions of this Act except section 29a have been repealed by section 148 and Schedule 1 of the Bombay Prohibition Act, 1949 (Bom. 25 of 1949); but such repeal shall not be deemed to affect the provisions of the Bombay Abkari Act, 1878, in so far as they relate to the levy of any duties under section 29a of the said Abkari Act and the recovery of any duties or fees levied under any other provisions of the said Abkari Act. [ Vide section 148 (2) (ii) of Bom. 25 of 1949.]

2 Section 29a was inserted by the Adaptation of Indian Laws Order in Council.

3 These words were substituted for the words "Central Legislature" by the Adaptation of Laws Order, 1935.

4 This word was substituted for the word "Provincial", ibid.

5 These words were substituted for the words and figures "Part III of the Government of India Act, 1858", ibid.

6 This word was substituted for the word "Province", ibid.

7 The words beginning with the words "or which" and ending with the words "another locality" were omitted, ibid.
BOMBAY ACT No. XII OF 1912. ¹

[THE BOMBAY ABKARI (AMENDMENT) ACT, 1912.]

[7th September 1912]

An Act further to amend the Bombay Abkari Act, 1878. ²

WHEREAS it is expedient further to amend the Bombay Abkari Act, 1878, in manner hereinafter appearing;

And whereas the previous sanction of the Governor General required by section 5 of the Indian Councils Act, 1892, has been obtained for the passing of this Act; it is hereby enacted as follows:—

1-41. [Amendments made by sections 1 to 41 have been incorporated in the principal Act.]

XVI. ⁴² “The Excise (Spirits) Act, 1863,” shall be repealed as to the Presidency Local repeal of Act XVI of 1863.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1912, Part VII, page 127; for Report of Select Committee, see ibid., 1912, Part VII, page 409; and for Proceedings in Council see ibid., 1912, Part VII, pages 259, 500 and 664. The short title was given by Bom. 3 of 1921.
² This Act except section 28A has been repealed by Bom. 25 of 1949.